

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 2510/2018

(Arising out of impugned final judgment and order dated 21-08-2017 in WA No. 25200/2009 passed by the High Court of Judicature at Allahabad)

PRADESHIK SANSKRIT MAHAVIDHYALAYA
ADHYAPAK KALYAN SAMITI & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 10-05-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Ms. S. Janani, AOR
Mr. Nishant Kumar, Adv.

For Respondent(s) Mr. R. S. Raju, Adv.
Mr. Gopinathan EP, Adv.
Mr. Balaji Srinivasan, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioners submits that as per her instructions, pursuant to an order dated 05.10.2021, as passed by the High Court of Allahabad in Writ Appeal No. 13544 of 2021 involving akin issues, the respondent-State is likely to revisit its stand and to take a clear decision in the matter. With these submissions, learned counsel for the petitioners prays for some time.

Taking note of the submissions so made, the matter stands adjourned today.

Be listed in the month of August, 2022.

(NEETA SAPRA)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)